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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1229/94

Date of decision: 26.8.97

Between:

K.L.Narsimha Murthy

... Applicant

And

1. Secretary,
Ministry of Communications,
New Delhi.
2. Director General, Telecom,
New Delhi.
3. Chief General Manager,
Telecom,
Andhra Pradesh,
Hyderabad.
4. Supdt., Telegraph Traffic
Division,
Rajahmundry.

5. Supdt. in Charge,
CTO, Rajahmundry.

... Respondents

Shri U.R.S. Gurupadam

... Counsel for respondents

Shri N.R. Devaraj

... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *[Signature]*

O R D E R

Heard Shri U.R.S. Gurupadam for the applicant and
Shri N.R. Devaraj for the respondents.

2. Certain directions were issued by this Tribunal
in OAs 435 and 438/90 on 2.12.92 asking the respondents to
consider the case of the applicants therein for absorption
to Group D in accordance with rules from the date the post
became/becomes available, provided the applicant has/had
continuously completed more than one year of service in the
department, and to fix the seniority of the applicants after
such absorption in accordance with law.

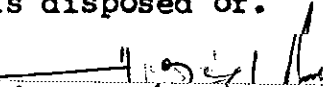
[Signature]
WAX

3. The case of the present applicant is identical to those of the applicants mentioned in the OAs supra.

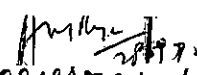
4. It is, therefore, directed that the above direction be applied in the case of this applicant as well. It was submitted that General Manager, East Godavari District, Rajahmundry is now the competent authority to have this direction implemented. He was, however, not made a party to this OA. Hence this direction to GM, East Godavari District, Rajahmundry.

A copy of directions passed in OAs 435 and 438/90 shall be sent to G.M., East Godavari District, Rajahmundry along with a copy of this order.

Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Admve.)

26th August, 1997


Deputy Registrar (O) cc.

vm

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To

1. The Secretary, Ministry of Communications,
New Delhi.
2. The Director General, Telecom,
New Delhi.
3. The Chief General Manager, Telecom,
Andhra Pradesh, Hyderabad.
4. The Superintendent, telegraph Traffic Division,
Rajahmundry.
5. The Superintendent-in-Charge,
CTO, Rajahmundry.
6. One copy to Mr. U.R.S. Gurupadam, Advocate, CAT. Hyd.
7. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
8. One spare copy.
9. One copy to HHRP.M.(A) CAT. Hyd.
10. One copy to D.R.(A) CAT. Hyd.

n) The General manager, E. G. Dist. Rajahmundry. 9/10
pvm.

DA-4354438/90.

308
26/8/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE VICE CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 26/8/97

I Court.

TYPED BY:

ORDER/JUDGMENT.

CHECKED BY:

COMPARED BY:

APPROVED BY:

M.A.,/RA.,/C-A.No..

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

O.A.No.

1270/1 (W.P.)

I.C.No.

THE HON'BLE MR. JUSTICE,

VICE CHAIRMAN

Admitted and Interim directions issued

Allowed

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
- 1 SEP 1997
HYDERABAD BENCH

a/w OA 435 & 438/90

to be sent to G. M. E. G. Dept.

O.A.No.

Rajamendry